

Central Administrative Tribunal  
Mumbai Bench

CP No.118/2001 in  
OA No.220/92

Mumbai this the 14th day of June, 2002.

Hon'ble Mrs. Shanta Shastry, Member (Admn)  
Hon'ble Mr. Shanker Raju, Member (Jud1)

H.L. Sethi,  
Scientist 'E',  
R/o 14, Praniti Apartments,  
Near Sakal Nagar,  
Baner Road, Aundh,  
Pune-411 007.

-Applicant

(By Advocate Shri S.B. Saxena)

-Versus-

1. Sh. Yogendra Narayan,  
Secretary,  
Ministry of Defence,  
New Delhi.
2. Sh. V.K. Atre,  
Director General,  
Defence Research and Development  
Organisation, Ministry of Defence,  
South Block, New Delhi-110011.

-Respondents

(By Advocate Shri R.R. Shetty)

ORDER (ORAL)

Mrs. Shanta Shastry, Member (A):-

Learned counsel for the respondents submits that the matter had come up for final hearing in the High Court on 18.3.2002 and after hearing the parties the following order was passed:

"(Gist of order)

PC:- Respondents' Advocate made a statement that he will not proceed with the Contempt Petition in the matter."

Since the applicant in the Contempt Petition himself has made a statement in the High Court, we see no reason to proceed with the Contempt Petition now. Contempt proceedings are dropped and the notices discharged. CP is dismissed. However, it would be open for the applicant to revive it as and when the matter is decided by the High Court, if <sup>considered</sup> necessary.

(Shanker Raju)  
Member (J)

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*Shanta S.*  
(Smt. Shanta Shastry)  
Member (A)